

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill"*

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

12.08 hrs.

APPROPRIATION (RAILWAYS)  
BILL, 1976\*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Kamalapati Tripathi, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways."

*The motion was adopted.*

SHRI MOHD. SHAFI QURESHI: Sir, I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: There are no amendments. I shall put all the Clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill:*

SHRI MOHD. SHAFI QURESHI: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 19-1-76.

†Introduced with the recommendation of the President.